

**SCHEDULE****FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
Insolvency Resolution Process for Corporate Persons) Regulations 2016,

FOR THE ATTENTION OF CREDITORS OF

**[EMM VEE Infrastructure (India) Pvt. Ltd.]**

**"Dwaarika Heights"**

| S.N. | Relevant Particulars                                                                                                                |                                                                                                                                                                                              |
|------|-------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1    | Name of the Corporate Debtor                                                                                                        | <b>EMM VEE INFRASTRUCTURE (INDIA) PRIVATE LIMITED</b>                                                                                                                                        |
| 2    | Date of incorporation of corporate debtor                                                                                           | <b>16/08/1999</b>                                                                                                                                                                            |
| 3    | Authority under which corporate debtor is incorporated / registered                                                                 | <b>RoC-Kanpur</b>                                                                                                                                                                            |
| 4    | Corporation Identity No. / Limited Liability Identification No. of corporate debtor                                                 | <b>U45309UP1999PTC024680</b>                                                                                                                                                                 |
| 5    | Address of the registered office and principal office (if any) of corporate debtor                                                  | <b>OPP.APPEX COLLEGE, VED VYAS PURI, MEERUT-DEHRADUN BY PASS ROAD, MEERUT UP 250103 IN</b>                                                                                                   |
| 6    | Insolvency commencement date in respect of corporate debtor                                                                         | <b>13<sup>th</sup> October, 2020 (However order received on 15<sup>th</sup> Oct 2020)</b>                                                                                                    |
| 7    | Estimated date of closure of insolvency resolution process                                                                          | <b>13<sup>th</sup> April 2021</b>                                                                                                                                                            |
| 8    | Name and registration number of the insolvency professional acting as Interim Resolution Professional                               | <b>MANISH AGARWAL</b><br><b>IBBI/IPA-002/IP-N00223/2017-18/10904</b>                                                                                                                         |
| 9    | Address and e-mail of the interim resolution professional, as registered with the Board                                             | <b>707, Saket, Opp. Rohtash Sweets</b><br><b>Meerut-250001, Uttar Pradesh</b><br><b>Email: <a href="mailto:manishfcs@gmail.com">manishfcs@gmail.com</a></b>                                  |
| 10   | Address and e-mail to be used for correspondence with the interim resolution professional                                           | <b>205,2nd Floor, Rohit House</b><br><b>Tower-2, Tolstoy Marg,</b><br><b>Connaught Place, New Delhi-01</b><br><b>Email: <a href="mailto:emmvee.cirp@gmail.com">emmvee.cirp@gmail.com</a></b> |
| 11   | Last date of submission of claims                                                                                                   | <b>31st October 2020</b>                                                                                                                                                                     |
| 12   | Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim professional          | <b>Yes</b><br><br><b>Allottees under a Real Estate Project under section 5(8)(f) of IBC,2016</b>                                                                                             |
| 13   | Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three name for each class) | <b>1. Mr. AMIT AGRAWAL</b><br><b>2. Mr. ATIUTTAM PRASAD SINGH</b><br><b>3. Mr. SUDHANSHU GUPTA</b>                                                                                           |

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| 14 | <p>(a) Relevant Forms and</p> <p>(b) Details of authorized representatives are available at:</p> | <p>a) Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a><br/>Physical Address: N/A</p> <p>b) Physical Address of AR: -</p> <p><b>1. Mr. AMIT AGRAWAL</b><br/>Reg. No: IBBI/IPA-002/IP-00041/2016-17/1063<br/>Add.: H-63, Ground Floor, Vijay Chowk Laxmi Nagar, Delh-110092<br/>Email Address: <a href="mailto:amitagcs@gmail.com">amitagcs@gmail.com</a></p> <p><b>2. ATIUTTAM PRASAD SINGH</b><br/>Reg. No: IBBI/IPA-001/IP-P01914/2019-20/12914<br/>Add.: A-97 &amp; 98, Upper ground floor, Street No. 6, Madhu Vihar, Delhi- 110092<br/>Email Address: <a href="mailto:atiuttamsingh@gmail.com">atiuttamsingh@gmail.com</a></p> <p><b>3. Mr. SUDHANSHU GUPTA</b><br/>Reg. No: IBBI/IPA-002/IP-N00216/2017-18/10668<br/>Add.: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar block, Opp. Metro Pillar No.-58, Shakarpur, New Delhi- 110092<br/>Email Address: <a href="mailto:sg_1973@rediffmail.com">sg_1973@rediffmail.com</a></p> |
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Notice hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [EMM VEE INFRASTRUCTURE (INDIA) PRIVATE LIMITED] “Dwaarika Heights” on 13<sup>th</sup> October, 2020.

The creditors of [EMM VEE INFRASTRUCTURE (INDIA) PRIVATE LIMITED], “Dwaarika Heights” are hereby called upon to submit their claims with proof on or before 31<sup>st</sup> October 2020 to the interim resolution professional at the address mentioned against entry No.9 and 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, Shall indicate its choice of authorized representative from among the three Insolvency professionals listed against entry No. 13 to act authorized Representative of the class [specify class], in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Meerut  
Date: 18<sup>th</sup> October 2019

Name and Signature of interim resolution Professional:

  
MANISH AGARWAL